EAGLE HOME APPLIANCES PRIVATE LIMITED

List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations ,2016.

Category: List of operational creditors (Other than Workmen and Employees and Government Dues); Date of Commencement of CIRP:March 28 2024; List of Creditors as on 28th April, 2025

	4	ပ	2	1	° N N
	Pri	M/	An	Shu	
	Kiran Cookware Private Limited	M/s Memoir	Anand Polymers	ıbham	Name of creditor
	okware	Ōr.	dymers	Enterp	of credi
				Shubham Enterprises NA	ğ
	U28931DL2005 PTC139774	ABDF	AAWI	N	Identi
	1DL20 89774	M8095	A9959		Identification No.
		ABDFM8095R 22.02.2025	AAWFA9959J 22.02.2025	18	No.
	17.09.2024	2.02.20	2.02.20	18.02.2025	Deta Date of receipt
	24	25	25	25	Deall
/¥I	~ ₩	₹	△ ₩	∕ ₩	Details of claim received ceipt Amount clair
₹3,39,26,694.40	₹ 46,36,769.40	₹ 1,68,98,209.00	₹34,70,499.00	₹89,21,217.00	aim received Amount claimed
,694.40	769.40	209.00	499.00	217.00	ed laimed
₹ 2,	₹	₹1,	₹ 3	₹	Amount of claim admitted
₹2,85,54,298.40	₹ 46,27,968.40	₹ 1,15,34,614.00	₹ 34,70,499.00	₹89,21,217.00	of claim
298.40	58.40	514.00	99.00	17.00	ad mi
	Un Op	Un	Un. Op	Un: Op	
	Unsecured Operationa	Unsecured Operationa	Unsecured Operationa	Unsecured Operationa	Details of claim
	Unsecured Operational Debt	Unsecured Operational Debt	Unsecured Operational Debt	Unsecured Operational Debt	ails of c
	94	¥	¥	, H	Details of claim admitted Amount covered b security interest
	,		,		Amount covered by security interest
					Amount covered by guarantee
		1,	,		
-	-				Wheth er related party?
		*** j			% of voting share in CoC
		I i			
					Amount of contingent claim
•	-		-		
					Amount of any mutual dues, that may be set-off
₹ 53	1	, ,	1	'	
₹ 53,72,396.00	₹8,801.00	53,63,	₹ 0.00	₹ 0.00	ount of claii admitted
6.00	01.00	₹ 53,63,595.00	00	00	Amount of claim not admitted
	- rele CD.	Arr on I reje	NA	NA NA	Amount of claim under werificat
	nount adr	nount clai invoice ar ected, sind			
	nitted to	med toward interessive the am			Remarks, if any
	Amount admitted to the extent the same is relecting in thebooks of accounts of the CD.	Amount claimed towards levy of interest on invoice and interest @18%, shall be rejected, since the amount is not reflected in the books of accounts of the CD.	, .		s, if any
	t the same	of interest shall be of reflecte			
	<u>a</u> .	۵	7		

